

**C. A. T. Bench, Jaipur**

| Date of Order | Orders                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |
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| 28.5.2001     | <p>Counsel for applicant <u>Arvind Gupta</u><br/>           Counsel for respondent <u>U.D. Sharma</u><br/>           Adj. request of <u>U.D. Sharma</u><br/>           Court fees receipt <u>01/6/2001</u><br/>           Admission, Discharge/Hearing <u>By Order</u><br/>           Court Officer <u>3.1</u></p> <p>None present for the applicant. ( )<br/>           Mr. U.D. Sharma, Counsel for the respondents.</p> <p>It is brought to our notice by the learned counsel for the respondents that against the common judgement dated 9.8.2001 in OAs No. 566/94 and 41/95, two writ petitions have been filed before the Hon'ble High Court in DE Civil Writ Petition No. 2443/2001 and DE Civil Writ Petition No. 1038/2001. In both the Writ Petitions, Hon'ble High Court has stayed the writ petitions. He brought to our notice the Xerox copy of the order. In the circumstances, order of disobedience of law complained have been stayed by the Hon'ble High Court. In our opinion, the CP cannot be accepted. Accordingly, we pass the order as under:-</p> <p>"CP is closed. It is open to the petitioner to file a fresh CP after disposal of the writ Petition. Notices issued are discharged."</p> <p>(GOPAL SINGH)<br/>MEMBER (A)</p> <p>(B.S. PAIKOTE)<br/>VICE CHAIRMAN</p> |